

FORM A
PUBLIC ANNOUNCEMENT

*(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary
Liquidation Process) Regulations, 2017)*

**FOR THE ATTENTION OF THE STAKEHOLDERS OF EDGEBRICKS INDIA PRIVATE
LIMITED**

1.	NAME OF CORPORATE PERSON	Edgebricks India Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	30 June 2022
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC Bangalore
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72900KA2022FTC163211
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	No. A-405, Mana Candela Phase 2, Kodathi, Behind Wipro Sez, Sarjapur Road, Bangalore, Bangalore, Karnataka, India, 560035
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	26 th May 2025 Special Resolution was passed on 10 th May 2025 however, the copy of the special resolution and intimation for appointment of Liquidator was received on 26 th May 2025. Hence, the Voluntary Liquidation commencement date is 26 th May 2025.
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: Truvisory Insolvency Professionals Private Limited Authorised Signatory: Rajeev Ranjan Singh Address: 1501, Tower No. 4, Spring Grove Towers, Lokhandwala Township, Kandivali East, Mumbai - 4000101 Email ID: contactanshulgupta@gmail.com Assignment Email ID: vl.edgebricks@gmail.com Telephone No: +91 8368155800 Registration No: IBBI/IPE-0103/IPA-2/2022-23/50020
8.	LAST DATE FOR SUBMISSION OF CLAIMS	25th June 2025

Notice is hereby given that the **Edgebricks India Private Limited** has commenced voluntary liquidation on 26th May 2025.



The stakeholders of **Edgebricks India Private Limited** are hereby called upon to submit a proof of their claims, on or before **25th June 2025** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Rajeev Ranjan Singh

For and on Behalf of Truvisory Insolvency Professionals Private Limited
Liquidator of M/s Edgebricks India Private Limited under Voluntary Liquidation

Registration No. IBBI/IPE-0103/IPA-2/2022-2023/50020

AFA valid upto: 31.12.2025

vl.edgebricks@gmail.com

Place: Mumbai

Date: 28th May 2025

L&T Finance Limited
(formerly known as L&T Finance Holdings Limited)
Registered Office: L&T Finance Limited, Brindavan Building
Plot No. 177, Kalina, CST Road, Near Mercedes Showroom
Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Bangalore



Public Notice

This is to inform the public in general and customers in particular that L&T Finance Limited (formerly known as L&T Finance Holdings Limited), having its registered office at Brindavan, Plot No. 177, C.S.T.Road, Kalina, Santacruz (East), Mumbai, Maharashtra, India, 400098 shall cease to operate at its Branch Offices located at L&T Finance Ltd, 2nd Floor, City Centre, 79/2, Hebbal Ring Road, Hebbal, Bangalore-560024, Karnataka with effect from 31-08-2025. The said closure is [on account of business requirements] and all operations of the said branch shall be shifted to L&T Finance Limited, Unit No.03A, First Floor, Vista Pixel, Sy No :8/2 B, 8/2 C, Kh No : 271/272/312/312/321/6/FF-102, Ward No.7, Byatarayanapura, Yelahanka Hobli, Next to Jakkur Signal, Bellary Road, Bangalore effect from 01-09-2025.

It is clarified that due care is being taken by L&T Finance Limited to ensure that no inconvenience is caused to the customers during the process of closure of the said branch(es). The accounts of all the customers shall be transferred to the transferee branch referred to above and all such customers shall be serviced from that branch from the effective date. Customers are hereby requested to take note of the aforesaid change. In case of further clarification and/or in case of any difficulty, customers may contact 9620802244

Date: 28.05.2025
Place: Bangalore

Sd/-

Authorized Officer
For L&T FINANCE LIMITED

CHANGE OF NAME

I, Stephen alias Muralidharan, S/o Vishwanath, aged 56 years, residing at #1228/1, Jagadamba B-Block, Vijnanapura, Bangalore North, Doorvaninagar, Bangalore - 560016, have changed my name from **MURALIDHARAN to STEPHEN** vide Affidavit dated 05.04.2025 sworn before Advocate and Notary G. Dayananda, Bangalore.

SBI J C Nagar branch: opp fun world Jayamahal road bangalore-560006

PLEGDED GOLD ORNAMENTS FOR AUCTION

The following A/C Holder has pledged their Gold Ornaments and has raised the loan against it from **State Bank of India**, below mentioned branch. Notices have been sent, but loan was not paid. Therefore the Auction of the gold ornaments will be conducted as per the present market value at our SBI, in respective Branch premises on 30.05.2025 evening at 4.30 pm.

BRANCH NAME	(CODE)
J C NAGAR	(70562)
ACCOUNT NO	AMOUNT
43508833539	Rs. 2,05,000 + charges
Branch Manager	

“IMPORTANT

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BAJAJ HOUSING FINANCE LIMITED
Corporate office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014.
Branch office: 1st Floor, Above Axis Bank, Opp Kerudi Hospital, Extension Area Road, Bagalkote

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Rule 8(1) of the Security Interest (Enforcement) Rules 2002. (Appendix-IV) Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) Co-Borrower(s) Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s) Co-Borrower(s) Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) Co-Borrower(s) Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Housing Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8(1) of the said rules. The Borrower(s) Co-Borrower(s) Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s) Guarantor (s) (LAN No., Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
Branch : BAGALKOT, LAN: 4G4RMS0102289778, 1. Prakash S Kaddigudda (Borrower), at 271 Sunag Bilagi Bagalkot Bilgi-587116, 2. Lalita Karadigudda (Co-Borrower) at Sunaga Bilagi Bagalkot Bilgi-587116.	All that piece and parcel of the Non-agricultural Property described as: Property Bearing R. Sy. No 1266/19 Near Hanuman Temple Sunag T. Bilagi Dist Bagalkot Bilgi Karnataka (Property Bearing No. 759) Measuring 420 Sq. Ft. - 587116. East :- Vitral Karadigudda's House, West :- Hanamant Karadigudda's House, North:- Road, South:- Road.	26th Dec 2023 Rs. 2,23,419/- (Rupees Two Lac Twenty Three Thousand Four Hundred Nineteen Only)	23-May-2025

Date: 28.05.2025, Place: Bagalkot

Sd/- Authorised Officer, Bajaj Housing Finance Limited

INDIA SHELTER FINANCE CORPORATION LTD.
Regd. Office: Plot-15, 6th Floor, Sec-4, Institutional Area, Haryana-122002.
Branch: SS Complex, 2nd Floor, B.M Road, Ramakrishna Hospital, Ramnagar, Karnataka - 562139

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, The Undersigned Being The Authorized Officer Of The India Shelter Finance And Corporation Ltd Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (security) Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13(2) And 13(12) Read With Rule Of The Security Interest (enforcement) Rules, 2002 Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Property To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Properties Described Herein Below In Exercise Of The Powers Conferred On Him Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Properties And Any Dealing With The Properties Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Owner Of The Property & Loan Account Number	Description Of The Charged/ mortgaged Property (All The Part & Parcel Of The Property Constituting Of)	Dt Of Demand Notice/Amount Due As On Date Of Demand Notice	Date Of Possession
Mr./Mrs. Roopavathi T. Mr./Mrs. Shivakumar B V No 94 C/5 3rd Cross Munivappa Road Jaraganahalli, JP Nagar Bangalore Karnataka 560078 Karnataka. Also at: Northern portion of site no. 16, municipal katha no. 3, old katha no. 30/2, Yelachenahalli village, Yelachenahalli hobli, Bangalore south taluk, Karnataka 560078. Loan Account No. HL56CHLONS0000005036324/ AP-10075417	All the piece and parcel of Northern Portion Of Site No. 16, old Katha No. 30/2, Present CMC Katha No. 3, situated at Yelachenahalli Grama, Uttarahalli Hobli, Bangalore South Taluk, Bangalore South Taluk, Karnataka 560078. Measuring 1125 Sq. Ft. - 587116. East :- Vitral Karadigudda's House, West :- Hanamant Karadigudda's House, North:- Road, South:- Road.	Demand Notice Dated 17-Nov-2023 calling upon to all above mentioned in notice being MR/ MRS. Roopavathi T. MR/ MRS. Shivakumar B V to repay the amount mentioned in the notice being Rs.1628918/- (Rupees Sixteen Lakh Twenty Eight Thousand Nine Hundred Eighty One Only) pertaining to loan account No. HL56CHLONS0000005036324 as of 19-Nov-2023 with further interest applicable from 20-Nov-2023 and cost till the date of the payment.	24.05.2025 Symbolic

Place: BANGALORE Date: 28.05.2025 For India Shelter Finance Corporation Ltd (Authorized Officer)
FOR ANY QUERY PLEASE CONTACT Mr. Murali S (+91 7411697050) or Mr. Manjunath (+91 9980219262)

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FEDBANK

FINANCIAL SERVICES LIMITED

FEDBANK FINANCIAL SERVICES LIMITED

Registered Office: Unit No. 1101, 11th Floor, Cignus, Plot No. 71 A, Powai, Paspoli, Mumbai - 400087

PUBLIC NOTICE FOR AUCTION SALE OF IMMOVABLE PROPERTIES UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT)

15 days' Notice of Sale of Immovable Secured Assets is hereby given by Fedbank Financial Services Limited (Secured Creditor) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules 2002. The undersigned as Authorized Officer of Secured Creditor has taken over the possession of the Secured Asset(s) under SARFAESI Act 2002.

Public at large in general and the Borrowers/Co-Borrowers and Guarantors in particular, are hereby informed that the Secured Asset(s) as mentioned in the schedule are put for sale through Public Auction, as per the terms agreeable to Secured Creditor on "As is where is", "As is what is", and "Whatever there is" basis on 18/06/2025 from 10 am to 10.30 am for recovery of total amount Total is Rs. 27,94,467/- (Rupees Twenty Seven Lakhs Ninety Four Thousand Four Hundred Sixty Seven Only) in Loan Account No. FEDDKRSTL0495020 as on 16/05/2025 with interest and expenses thereon from 17/05/2025 due to Fedbank Financial Services Limited, Secured Creditor, from Devaraja, N. S/o Narayanappa (Borrower); Narayanamma, W/o Narayanappa (Co-Borrower).

DESCRIPTION OF THE IMMOVABLE PROPERTY: All that piece and parcel of the immovable property bearing Site No.30, Khatha No.59, Shivanapura Village, Shivanapura Mandala Panchayath limits, Nandagudi Hobli, Hosakote Taluk, measuring East to West : 30 feet and North to South : 40 feet.

All that piece and parcel of the immovable property bearing Site No.31, Khatha No.233, Shivanapura Village, Shivanapura Mandala Panchayath limits, Nandagudi Hobli, Hosakote Taluk, measuring East to West : 40 feet and North to South : 30 feet.

RESERVE PRICE (IN RS.)	Rs. 35,07,840/- (Rupees Thirty Five Lakhs Seven Thousand Eight Hundred Forty Only)
EARNEST MONEY DEPOSIT (IN RS.) THROUGH DD/PO/RTGS IN FAVOR OF 'FEDBANK FINANCIAL SERVICES LIMITED'	Rs. 3,50,784/- (Rupees Three Lakhs Fifty Thousand Seven Hundred Eighty Four Only)
BID INCREMENTAL AMOUNT	Rs. 50,000/- (Rupees Fifty Thousand Only)
LAST DATE, TIME AND VENUE FOR SUBMISSION OF BIDS WITH SEALED OFFER/TENDER WITH EMD	Till 16th June, 2025 latest by 05:00 P.M. at - Fedbank Financial Services Limited, Jelitta Towers 21/1 3rd Floor, Mission Road, Bangalore - 560027
INSPECTION OF PROPERTIES	12th June, 2025 Before 5 PM
LAST DATE FOR PAYMENT OF 25% OF ACCEPTED HIGHEST BID FOR CONFIRMED SUCCESSFUL BIDDER (INCLUSIVE OF EMD)	The payment should be made latest by next working day from the date of bid confirmation
LAST DATE FOR PAYMENT OF BALANCE 75% OF HIGHEST BID	Within 15 days from the date of bid Confirmation

For detailed terms and conditions of the sale, please refer to the link provided in Fedbank Financial Services Limited (FEDFINA) Secured Creditor's website i.e. www.fedfina.com & Link https://www.fedfina.com/public-notice-for-auction-cum-sale/ under Auction For any enquiry, information, support, procedure and training kindly coordinate with Authorised Officer of Fedbank Financial Services Limited i/s are Mr. Bharath Kumar AN - 9686222280, Email id- bharathkumar.an@fedfina.com

Date: 28-05-2025, Place: Bangalore

Sd/- Authorised officer
For Fedbank Financial Services Limited

SOUTHERN RAILWAY

E-TENDER NOTICE FOR THE SUPPLY OF STORES NO E-11/2025

The following e-tenders are published in IREPS website. Firms are requested to login to <http://www.ireps.gov.in> -> Login -> E-Tender -> Goods & services (new) and quote against these tenders. Manual quotations will not be entertained for these tenders. Closing time for all tenders 14:30 hours.

Sl.No	Tender No	Description	Due Date	Quantity
1.	21250454	SEMI PERMANENT COUPLER END 'A'	06/06/2025	94 NOS
2.	11251016A	LED BASED EMERGENCY LIGHT	09/06/2025	3905 NOS
3.	15250226	COVER ASSEMBLY & KEY BOX ASSEMBLY	10/06/2025	3602 SETS
4.	11251095	LOW MAINTENANCE STARTER LEAD AC BATTERY	11/06/2025	310 SETS
5.	21250848	660mm LENGTH AIR BRAKE HOSE COUPLING	11/06/2025	14842 NOS
6.	11250580	ROOF MOUNTED AC PACKAGE UNIT COMPLETE	11/06/2025	54 SETS
7.	15255003	SUPPLY OF DC MOTOR 110 VOLTS WITH GEAR BOX IP67 TYPE	12/06/2025	4199 NOS
8.	04253434A	PCC3.3 CARD CONTROLLER	13/06/2025	40 NOS
9.	11240407	60 KVA, 750 V, 415 V, 3 PHASE DRY TYPE DISTRIBUTION TRANSFORMER	16/06/2025	144 NOS
10.	11255003ABC	JOINT-LESS GROOVED COPPER CONTACT WIRE SIZE 107 SQ MM	16/06/2025	141.73 MT
11.	04250661B	UIC TYPE ELASTOMER FLANGE CONNECTION	16/06/2025	411 NOS
12.	21250846	660mm LENGTH AIR BRAKE HOSE COUPLING	16/06/2025	17200 NOS
13.	44250609	FABRICATED SIDE STANCHION FOR BRNA WAGON	16/06/2025	1906 NOS
14.	02255081A	EMICIZUMAB INJ 60MG/0.4ML VIAL	16/06/2025	128 NOS
15.	03255608	RC FOR MANUFACTURE AND SUPPLY OF ELASTIC RAIL CLIP	18/06/2025	506000 NOS
16.	15250499A	RED, GREEN & YELLOW ASPECT MAIN LED SIGNAL	18/06/2025	2801 NOS
17.	29252962	SUPPLY OF SENSOR CURRENT	19/06/2025	272 NOS
18.	29252855	SET OF LOCK BOLT 1/38" X 13-5/8"	19/06/2025	3390 NOS
19.	26253458	THIN WALLED ELECTRON BEAM IRRADIATED/CHEMICALLY	20/06/2025	1500 MTRS
20.	29252943	SUPPLY OF MODULE, CIRCUIT	20/06/2025	72 NOS
21.	26250904	3SQ.MM/750 VOLTS SINGLE CORE ELASTOMERIC CABLE	20/06/2025	126310 MTRS
22.	04250529	BATTERY BOX	20/06/2025	1064 NOS
23.	04250956	BALL JOINT TRACTION LEVER	23/06/2025	6476 NOS
24.	29252961	SUPPLY OF CONTACTOR, DYNAMIC BRAKE	23/06/2025	333 NOS
25.	26250332	BONDED RUBBER SANDWICH MOUNTING UNIT	23/06/2025	1654 NOS
26.	26253633	MODIFIED CLEVIS ASSLY.	23/06/2025	374 NOS
27.	29253155	SUPPLY OF KIT OVERHAULING PISTON VALVE	27/06/2025	274 SETS
28.	02256342	OPERATION THEATRE TABLE WITH AMC	30/06/2025	5 NOS
29.	26255010	2 X 130 KVA STATIC CONVERTER (SIV)	30/06/2025	47 SETS

PRINCIPAL CHIEF MATERIAL MANAGER

The Following Corrigendum are published in IREPS Website. Firms are requested to login to <http://www.ireps.gov.in> -> login -> e-tender -> goods&services (new) For Details: Tender Notice No. E- 07-2025, Item Sl.No.20, Tender No. 16255006 Due On 09.06.2025, Item: AXLE JOURNAL TURNING AND BURNISHING LATHE

DESCRIPTION: EXISTING:

READ AS: ELIGIBILITY CRITERIA: REFER ANNEXURE-J (FINAL SPECIFICATION BREADYON29.02.24 SIGNED. PDF) WHEREIN REFERENCE CLAUSE 4 UNDER A. QUALIFYING REQUIREMENT OF TENDERS, SHOULD BE READ AS "THE TENDERER MUST HAVE DESIGNED, MANUFACTURED, SUPPLIED, COMMISSIONED AT LEAST 3 NOS. OF SIMILAR MACHINES IN THE LAST 5 YEARS TO INDIAN RAILWAYS (TO BE RECKONED FROM THE ORIGINAL DATE OF OPENING OF TENDER). THE DETAILS OF SIMILAR MACHINE ASKED FOR SHALL BE FURNISHED IN THE ANNEXURE-A OF SECTION-VI OF TECHNICAL SPECIFICATION ALONG WITH PURCHASER'S NAME & ADDRESS, P.O. NO., COPIES OF POS, PHONE & FAX NUMBER, EMAIL ADDRESS, DATE OF SUPPLY AND COMMISSIONING. COPIES OF POS SUBMITTED SHALL ALSO INDICATE THE PARAMETERS/ SPECIFICATION OF SUBJECT MACHINE TO PROVE SIMILARITY ASPECT OF THE MACHINE AS MENTIONED IN PARA 5 BELOW" AND CLAUSE 6 SHOULD BE READ AS "PERFORMANCE CERTIFICATE OF AT LEAST 01 NO. OF SUCH SIMILAR MACHINE (WHICH ARE COUNTED FOR THE PURPOSE OF MEETING QUALIFYING CRITERIA) DESIGNED, MANUFACTURED, SUPPLIED AND COMMISSIONED IN THE LAST FIVE YEARS AND WORKING SATISFACTORILY FOR AT LEAST TWO YEARS SINCE COMMISSIONING SHALL BE ENCLOSED WITH CLEAR SIGNATURE AND ADDRESS OF THE END USER WHERE THE MACHINE IS INSTALLED AND COMMISSIONED. THE PERFORMANCE CERTIFICATES SHALL NOT BE OLDER THAN ONE YEAR FROM THE ORIGINAL DATE OF CLOSING OF TENDER".

TENDER NOTICE NO. E-06-2025, ITEM SL.NO.33, TENDER NO. 16245017 DUE ON 02.06.2025
ITEM: VERTICAL TURNING LATHE

DESCRIPTION: EXISTING:

READ AS: ELIGIBILITY CRITERIA: REFER ANNEXURE-J (SPEC-VERTICAL TURNING LATHE CNC SIGNED BY DEE.PDF) WHEREIN REFERENCE CLAUSE 4 UNDER A. QUALIFYING REQUIREMENT OF TENDERS, SHOULD BE READ AS "THE TENDERER MUST HAVE DESIGNED, MANUFACTURED, SUPPLIED, COMMISSIONED AT LEAST 3 NOS. OF SIMILAR MACHINES IN THE LAST 5 YEARS TO INDIAN RAILWAYS (TO BE RECKONED FROM THE ORIGINAL DATE OF OPENING OF TENDER). THE DETAILS OF SIMILAR MACHINE ASKED FOR SHALL BE FURNISHED IN THE ANNEXURE-A OF SECTION-VI OF TECHNICAL SPECIFICATION ALONG WITH PURCHASER'S NAME & ADDRESS, P.O. NO., COPIES OF POS, PHONE & FAX NUMBER, EMAIL ADDRESS, DATE OF SUPPLY AND COMMISSIONING. COPIES OF POS SUBMITTED SHALL ALSO INDICATE THE PARAMETERS/ SPECIFICATION OF SUBJECT MACHINE TO PROVE SIMILARITY ASPECT OF THE MACHINE AS MENTIONED IN PARA 5 BELOW" AND CLAUSE 6 SHOULD BE READ AS "PERFORMANCE CERTIFICATE OF AT LEAST 01 NO. OF SUCH SIMILAR MACHINE (WHICH ARE COUNTED FOR THE PURPOSE OF MEETING QUALIFYING CRITERIA) DESIGNED, MANUFACTURED, SUPPLIED AND COMMISSIONED IN THE LAST FIVE YEARS AND WORKING SATISFACTORILY FOR AT LEAST TWO YEARS SINCE COMMISSIONING SHALL BE ENCLOSED WITH CLEAR SIGNATURE AND ADDRESS OF THE END USER WHERE THE MACHINE IS INSTALLED AND COMMISSIONED. THE PERFORMANCE CERTIFICATES SHALL NOT BE OLDER THAN ONE YEAR FROM THE ORIGINAL DATE OF CLOSING OF TENDER".

TENDER NOTICE NO. E-09-2025, ITEM SL.NO.12, TENDER NO. 21250455 DUE ON 30.05.2025

1. TENDER NO.	EXISTING: 21250455S	READ AS: 21250455
2. ITEM	EMI PERMANENT COUPLER END 'B'	SEMI PERMANENT COUPLER END 'B'

TENDER NOTICE NO. E- 09-2025, ITEM SL.NO.2, TENDER NO. 90247793 DUE ON 10/06/2025, ITEM: ELECTRIC OVERHEAD TRAVELLING CRANE CAPACITY 30/7.5 TON

FIELD NAME:	EXISTING:	READ AS:
IN DOCUMENT ATTACHED AS "SPECIFICATION OF EOT CRANE 30 TON"	IS 3177:1999 (OR LATEST) AND DUTY CLASS IV	IS 3177:2002 AND DUTY CLASS M8: "IN CASE THIS SPECIFICATION IS REVISED OR UPGRADED THEN THE LATEST VERSION SHALL TAKE THE PRECEDENCE"
	EXISTING: IS 807:2006 (OR LATEST)	READ AS: IS 807:2006 (AMENDMENT -1 OF OCT 2014 & AMENDMENT -2 OF NOV 2020): "IN CASE THIS SPECIFICATION IS REVISED OR UPGRADED THEN THE LATEST VERSION SHALL TAKE THE PRECEDENCE"

PRINCIPAL CHIEF MATERIAL MANAGER

ROYAL ORCHID HOTELS LIMITED

CIN: L55101KA1986PLC007392

Registered Office : No.1, Golf Avenue, Adjoining KGA Golf Course, Airport Road, Bengaluru - 560 008.

INDIA. T: +91 80 25205566, F: +91 80 25203366, www.royalorchidhotels.com

EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31 MARCH 2025

(₹ In lakhs except per share data)

Sl No	Particulars	Standalone					Consolidated				
		Quarter Ended		Year Ended			Quarter Ended		Year Ended		
		31.03.2025	31.12.2024	31.03.2024	31.03.2025	31.12.2024	31.03.2025	31.12.2024	31.03.2024	31.03.2025	31.03.2024
		(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)	(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)
1	Total Income from operation (including other Income)	5,524.58	5,786.28	5,247.56	21,413.95	19,829.36	9,233.80	9,485.88	8,229.55	34,317.69	31,269.92
2	Net Profit for the period before tax	535.27	1,061.56	771.94	3,002.02	3,292.08	1,642.59	2,153.27	1,419.22	5,948.09	5,704.14
3	Net Profit for the period after tax	385.37	796.99	573.92	2,245.81	2,462.03	1,143.61	1,634.55	1,517.99	4,312.70	4,736.40
4	Net Profit for the period / year and share of profit of associate	385.37	796.99	573.92	2,245.81	2,462.03	1,314.61	1,811.39	1,669.18	4,749.69	5,082.35
5	Total comprehensive income for the period (comprising profit / (loss) for the period (after tax) and other comprehensive income (after tax)	387.38	796.99	562.11	2,247.82	2,450.22	1,238.12	1,938.90	1,645.52	4,754.48	5,000.20
6	Paid-up equity share capital (face value of ₹ 10 per share)	2,742.52	2,742.52	2,742.52	2,742.52	2,742.52	2,742.52	2,742.52	2,742.52	2,742.52	2,742.52
7	Other equity				22,267.03	20,704.84				21,965.31	18,067.78
8	Earnings per share (of ₹ 10/- Each) (not annualised for quarters)										
	Basic:	1.41	2.91	2.09	8.19	8.98	4.79	6.49	6.06	17.23	17.68
	Diluted:	1.41	2.91	2.09	8.19	8.98	4.79	6.49	6.06	17.23	17.68

Note :

- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly Financials Results are available on the Stock Exchange Websites at www.bseindia.com, www.nseindia.com and on Company's website at www.royalorchidhotels.com
- The above results have been reviewed by the Audit Committee of the Board and approved by the Board of Directors at its meetings held on May 27, 2025. The results have been reviewed by the Statutory Auditors of the Company.
- The above results are in accordance with the Companies (Indian Accounting Standards) Rules, 2015 as prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules issued thereunder and the other accounting principles generally accepted in India.



For and on behalf of the Board of Directors
C.K. Baljee
Managing Director.
DIN: 00081844

Place: Bengaluru
Date: 27th May 2025

[illegible]